

(b) The Kerala Tribal Research Institute has evaluated ITDP Attapady and proposes to take up evaluation of ITDP Iddukki in addition to some selected schemes such as Balwadies and Nursery schemes and housing.

Judicial Enquiry into Orgy of Violence in Delhi and Other Places

2424. SHRI S.M. BHATTAM :

SHRI BASUDEB ACHARIA :

SHRI PIYUS TIRAKY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are intending to institute a Judicial enquiry into the orgy of violence in Delhi and other places which occurred after the assassination of the Prime Minister Shrimati Indira Gandhi.

(b) whether there is truth in the Press interview with the Prime Minister published in Sunday indicating the above possibility; and

(c) what is the stand of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (c). The matter of holding an Judicial enquiry is under the consideration of the Government.

Proposal for Changing Police Act of 1861

2425. SHRI T. BASHEER : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal for changing the Police Act of 1861 as recommended by the National Police Commission; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b). The National Police Commission which was set up to make recommendations for improving the Police administration in the country formulated a draft Police bill incorporating the provisions to reorient

the police duties, powers etc. of the Police forces. The details of the draft Police Bill are given in the Eighth report of the Commission. Copies of the reports of the Commission have been placed on the table of the House on 30-3-83. Copies of the reports have been sent to the State Govts. for taking appropriate action. The State Govts. have been requested to convey their views on the draft Police Bill

Inclusion of Officers in Select Lists for Grade I of Central Secretariat Service

2426. SHRI SHANTI DHARIWAL : Will the PRIME MINISTER be pleased to state :

(a) the strength of officers for inclusion in Select Lists for 1979, 1980 and 1981 for Grade I of the Central Secretariat Service as determined under Regulation 3 of CSS (Promotion to Grade I and Selection Grade) Regulations, 1964;

(b) actual number of officers included in the above Select Lists;

(c) the reasons for shortfall, if any; and

(d) steps contemplated to cover up the gap ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) : (a) and (b). The strength of the Select Lists for Grade I of the Central Secretariat Service for the years 1979, 1980 and 1981 and the number of officers actually included in the Select Lists for the respective years are indicated below :

Years of Select List	Strength of the Select List	Number of officers included in the Select List
1979	148	148
1980	142	143
1981	123	122

(c) One officer whose case was kept in sealed cover figured in the Eligibility List

for the years 1979, 1980 and 1981. When the sealed cover was opened, his name was included in the Select List for the year 1980 by virtue of his seniority. This explains the excess of one number in the Select List of 1980 and corresponding one less number in the Select List for 1981.

(d) Does not arise.

Unearthing of a Mysterious Organisation in U.P.

2427. SHRI MOHAMMAD MAHFOOJ

ALI KHAN :

SHRI INDERJIT GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of Government has been drawn to the Press report appearing in the Times of India dated 20 February, 1985 regarding unearthing of a mysterious organisation claiming to run parrallel Government in Uttar Pradesh; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) According to information received from the Government of Uttar Pradesh, an organisation styled as 'Karma Veer Ram Rajya Bharat Society Samiti', which has for its aim the running of a parrallel Government, has come to notice in Distt. Kanpur. One Beniram Yadav, S/o Vishal Yadav r/o village Hridaypur PS Bidhau, Distt. Kanpur, is said to be the so called 'Pradhan Adhyaksha' of the above organisation. The Head Office of the organisation at Bidhau in Distt. Kanpur was raided by the police when uniforms, equipment, seals, documents, notice of warrant of arrest, etc. were inter-alia recovered. It appears that the motive of the organisers was to export money from the common people for appointing them to various posts under the so called parallel Government. A case has been registered and 6 persons including Beniram Yadav have been arrested. The investigation is in progress.

Inclusion of Chemical Engineering Subjects in I.A.S. and Engineering Services Examinations

2428. SHRI LAKSHMAN MALLICK : Will the PRIME MINISTER be pleased to state :

(a) whether chemical engineering is missing among the optional subject for IAS Examination, even though civil mechanical and electrical engineering are very much there; and

(b) if so, whether Government propose to include it, both in the IAS and Engineering Services Examinations as it has been done in the case of the Indian Forest Service Examination ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) :

(a) and (b). Chemical Engineering is not included in the list of optional subjects for the Civil Services (Preliminary and Main) Examination whereas Civil, Mechanical and Electrical Engineering subjects are included in the list of optional subjects for the Civil Services (Preliminary and Main) Examination. The existing scheme of Civil Services Examination is mainly based on on the Report of the Committee on Recruitment Policy and Selection Methods headed by Dr. D.S. Kothari which had also recommended the optional subjects to be included in the scheme. In drawing up the list of optional subjects for the examination, the Committee had observed as under :—

“.....the list, both for the Preliminary and the Main Examination, should not be restrictive in its coverage of subjects as would tend to deter promising candidates from offering themselves for selection. On the other hand, if the list is too large, it would hardly be feasible to maintain any reasonable uniformity of standard. Also, with a very large list of optional subjects the number of candidates in several subjects would be too small. The examination in that case would split, as it were, into a large number of separate